

SECTION IVB

Listed on.16.11.2016

Court No.R-2

IN THE SUPREME COURT OF INDIA Item No.6

CIVIL APPELLATE JURISDICTION

PETITIONS FOR SPECIAL LEAVE TO APPEAL(CIVIL)NO. 30760 OF
2012

WITH PRAYER FOR INTERIM RELIEF

Raghubir Singh & Ors. ...Petitioner(s)

Versus

State of Haryana & Ors. ...Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Ld. Registrar on 04.10.2016, when the following order was passed:-.

" Service of notice is complete on the respondent Nos.2-9, but no one has entered appearance on their behalf. Three weeks time as last chance is given to the Ld.counsel for the petitioner to file the affidavit in proof of dasti service of notice already issued to respondent No.1. List the matter again on 16.11.2016."

It is submitted that counsel for the petitioner has not filed affidavit in proof of service of Respondent No. 1 so far.

It is further submitted that no one has entered appearance on behalf of Respondent Nos. 2-9.

Service of show cause notice is incomplete in respect of Respondent No. 1.

The matter is listed before the Ld. Registrar's Court with this office report.

Dated this the 15th day November, 2016.

ASSISTANT REGISTRAR

Copy to :-Ms. Rekha Palli, Advocate.

ASSISTANT REGISTRAR